

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 35/MP/2026

Subject : Petition under Section 79(1)(c) of the Electricity Act, 2003 seeking relaxation of the statutory timeline prescribed under Regulation 11A(1) of the Central Electricity Regulatory Commission (Connectivity And General Network Access to the Inter-State Transmission System) Regulations, 2022 ("GNA Regulations, 2022") and amendments thereto, for submission of land documents in respect of its Wind-Solar Hybrid Project being developed at Bidar, Karnataka ('Project').

Petitioner : AMPIN Energy Utility Private Limited (AEUPL).

Respondent : Central Transmission Utility of India Limited (CTUIL).

Date of Hearing : **21.1.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri S. Venkatesh, Advocate, AEUPL
Shri Ashutosh Srivastava, Advocate, AEUPL
Ms. Manu Tiwari, Advocate, AEUPL
Ms. Jyotsna Khatri, AEUPL
Ms. Shirsa Sarsawati AEUPL
Shri Vidit Yadav, AEUPL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed seeking relaxation of the statutory timeline prescribed under Regulation 11A(1) of the CERC (Connectivity And General Network Access to the Inter-State Transmission System) Regulations, 2022 ('GNA Regulations, 2022') and amendments thereto, for submission of land documents in respect of its Wind-Solar Hybrid Project being developed at Bidar, Karnataka ('the Project'), by granting an extension of 6 months from 22.1.2026, having regard to the unforeseen and uncontrollable circumstances arising from the Ministry of Defence's ('MoD') Office Memorandum dated 6.11.2025. Learned counsel mainly submitted as under:

- (a) The Petitioner is a company engaged in the business of developing renewable energy projects across India. In furtherance of the implementation of a 500 MW Wind-Solar Hybrid Project at Bidar, the Petitioner has incorporated four Special Purpose Vehicles. Out of the aforesaid capacity, 150 MW is being developed by AMPIN Energy Utility One Private Limited, in respect of which a Power Purchase Agreement has been executed with a C&I consumer, and 50 MW is

being developed by AMPIN Energy C&I Thirteen Private Limited. Notably, connectivity for both projects is applied under the Land Bank Guarantee route.

- (b) The Petitioner has duly obtained in-principle and final connectivity approvals from CTUIL. Pursuant thereto, the Petitioner has made substantial investments towards land acquisition, mobilisation of EPC contractors, development of transmission infrastructure and procurement of major equipment, demonstrating its *bona fide* intent and readiness to implement the Project within the stipulated timelines.
- (c) The necessity for relaxation arises on account of an unforeseen event arising from the MoD Office Memorandum dated 6.11.2025, wherein MoD declined granting of recommendation for the installation of 32 wind turbine generators ('WTGs') despite the Petitioner's strict compliance with all statutory and regulatory requirements, including verification on National Institute of Wind Energy platform and height clearance issued by Airport Authority of India. The said event, being wholly beyond the control of the Petitioner, has rendered strict compliance with the timeline prescribed under Regulation 11A(1) practically impossible and, if not relaxed, would result in grave prejudice, including forfeiture of connectivity and substantial irreparable financial loss.
- (d) Pursuant to the refusal by the MoD to grant its recommendation for the installation of 32 WTGs, on 20.11.2025, the Petitioner addressed a letter to the MNRE seeking issuance of a 'No Objection Certificate' from the MoD for installation of 22 WTGs, each of 3.15 MW capacity, with a maximum tip height of 212 meters above ground level, proposed to be installed in and around Bidar District, Karnataka. Along with the letter, the Petitioner submitted the requisite details and documents for all 22 WTG locations and requested that MNRE forward the application to MoD for further processing. On 1.12.2025, MNRE, by its Office Memorandum, forwarded the Petitioner's Application to MoD for further consideration. However, approvals from the MoD in respect of the new and/or alternate locations are still pending.
- (e) CTUIL vide its email dated 7.1.2026 has already asked the Petitioner to submit the land documents for the 150 MW Project by 22.1.2026 in compliance with the condition subsequent under Regulation 11A(1) of the GNA Regulations, 2022.
- (f) In the above circumstances and in the absence of any relaxation with respect to the submission of land-related documents under Regulation 11A(1), the Petitioner shall be severely prejudiced through cascading consequences, including forfeiture of connectivity rights, encashment of bank guarantees, stranding of substantial investments already made, and exposure to irreparable contractual liabilities with EPC contractors and equipment suppliers.

2. Learned counsel for the Petitioner further submitted that the Petitioner already has possession of the entire land required for the solar component of the Project, and eight identified sites for the wind component. Accordingly, the Petitioner will furnish these land-related documents pertaining to 50% of the total land parcels for solar and wind components of the Project to CTUIL today itself. However, the Commission may

consider issuing a direction to CTUIL not to take any coercive action against the Petitioner until the next date of hearing in the event of any discrepancy on the requisite land documents for the revised Project configuration. Learned counsel submitted that if the Commission is not inclined to pass any direction at this stage, the matter may be taken up, after a short notice, in the first week of February 2026 itself.

3. After considering the submissions made by the learned counsel for the Petitioner, the Commission ordered as under:

- (a) Admit and issue notice to the Respondent.
- (b) The Respondent to file its reply, if any, within two weeks, with a copy to the Petitioner, who may file its rejoinder within a week thereafter.
- (c) With regard to interim direction, the Commission declined to issue any direction at this stage without hearing the Respondent, CTUIL.

4. The Petition will be listed for the hearing on **19.2.2026**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)